

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**DRAFT MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 8/81-ALC2/2018 DATED 19.12.2018**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 8/81 of Norms Committee-II for the year 2018-19 held on 19.12.2018 under the Chairmanship of Shri R.P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
3.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
4.	Shri Mohit Khandelwal, Young Professional	DIPP
5.	Shri Chandrakanth Reddy Mallu, Assistant DGFT	DGFT

1. Minutes of Meeting No.6/81 dated 01.11.2018 and Meeting No.7/81 dated 29.11.2018 & 05.12.2018 were circulated amongst the members. No comments have been received from any member on such minutes. Therefore, these minutes are unanimously approved.
2. The minutes of the cases discussed in the meeting are as below:-

MEETING NUMBER: 8/81-ALC2/2018

MEETING DATE: 19.12.2018

1	Case No.: 16/6/81-ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	
Decision: The Committee had considered this case in Meeting No.: 7/81-ALC2/2018 dated				

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	29.11.2018 and had decided to call the firm for personal hearing. The firm did not attend PH in this meeting. Meanwhile, Office of Additional DGFT, CLA, New Delhi vide letter Pt.F.No.: 05/23/40/0004/AM15/ZALC-I/CLA/1324531 dated 19.12.2018 has informed that the above said advance authorization has been surrendered unutilised by the firm on 2.11.2015. Hence, the Committee decided to allow the withdrawal of the case.
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	Case No.:7/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00389/AM19/	RLA File :07/24/040/00010/AM15/	Lic.No/Date:0710105432 27.06.2014	
2	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of the representative of MSME taking cue from SION C-1153: 1. Export product to contain minimum lead content of 98%. 2. Import product is allowed as 1.587 MT/MT lead content in export product RA concerned may take suitable consequential action accordingly.			

	Case No.:8/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00390/AM19/	RLA File :07/24/040/00271/AM15/	Lic.No/Date:0710106922 10.11.2014	
3	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of the representative of MSME taking cue from SION C-1153 as below 1. Export product to contain minimum lead content of 98%. 2. Import product is allowed as 1.587 MT/MT lead content in export product RA concerned may take suitable consequential action accordingly.			

	Case No.:57/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00439/AM19/	RLA File :07/24/040/00079/AM16/	Lic.No/Date:0710108496 10.07.2015	
4	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


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5	Case No.: 58/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00440/AM19/	RLA File :07/24/040/00103/AM16/	Lic.No/Date:0710108495 10.07.2015	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

6	Case No.: 56/8/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00438/AM19/	RLA File :07/24/040/00149/AM16/	Lic.No/Date:0710108532 21.07.2015	
	Decision: The Committee considered the Agenda and decided to ratify the norms as per recommendation of Consultant (TEC-3) taking cue from SION C-323 allowing 1.07 MT/MT content in the export product. RA concerned may take suitable consequential action accordingly.			

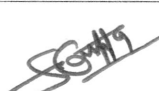
7	Case No.: 41/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00423/AM19/	RLA File :07/24/040/00400/AM16/	Lic.No/Date:0710109505 10.03.2016	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


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8	Case No.:42/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00424/AM19 /	RLA File :07/24/040/00406/AM16/	Lic.No/Date:0710109567 24.03.2016	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

9	Case No.:69/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00451/AM19 /	RLA File :07/24/040/00101/AM17/	Lic.No/Date:0710110119 19.07.2016	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

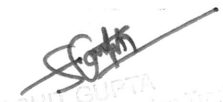
10	Case No.:59/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00441/AM19/	RLA File :07/24/040/00107/AM17/	Lic.No/Date:0710110158 27.07.2016	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


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Case No.:82/8/81-ALC2/2018	Party Name: ARADHYA STEEL PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
HQ File :01/81/050/00464/AM19/	RLA File :07/24/040/00184/AM17/	Lic.No/Date:0710110347 31.08.2016	
Decision: The Committee considered the case as per agenda along with description of export item as amended by the party vide letter dated 27.08.2018 and decided to ratify the norms as per recommendation of Consultant (TEC-3) as under:-			
Export Item Description		Import Allowed	
1. Wire of other Alloy Steel H.S. Code: 72299040, 90, 33, 32, 31, 23, 22, 16, 12		Allowing wastage of 2% on Net content of import item used in export product	
2. Steel wire ropes (Stranded wire rope cables, etc.) H.S. Code: 73121090, 30, 20, 10 & 73129000		Allowing wastage of 5% on Net content of import item used in export product	
The concerned RA may ensure that the alloy grade is maintained.			

Case No.: 6/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
HQ File :01/81/050/00388/AM19/	RLA File :07/24/040/00228/AM17/	Lic.No/Date:0710110650 15.11.2016	
12 Decision: The Committee noted that the hard copy of application was sent to MSME on 17.12.2018. MSME opined that the firm may be requested to explain how Import quantity of lead is less than Export. However, Committee considered the case as per agenda and observed that the party is claiming lesser import quantity and as per recommendation of Consultant (TEC-3) decided to ratify the norms as applied for.			
RA concerned may take suitable consequential action accordingly.			

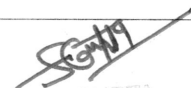
Case No.:93/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
HQ File :01/81/050/00475/AM19/	RLA File :07/24/040/00205/AM17/	Lic.No/Date:0710110653 16.11.2016	
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):-			
13	1. Net content of FRP in Export Product.		
	2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.		
	3. Net weight of Pultrusions, plate and metal parts.		
	4. Net weight of Export Product.		
	5. Value of consumables.		
	6. Sl. No. 5 and 11 of the Standard Deficiency Format.		
The case stands deferred.			


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14	Case No.: 38/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00420/AM19/	RLA File :07/24/040/00327/AM17/	Lic.No/Date:0710111037 31.01.2017	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

15	Case No.: 39/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00421/AM19/	RLA File :07/24/040/00314/AM17/	Lic.No/Date:0710111067 02.02.2017	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

16	Case No.: 17/9/81-ALC2/2017	Party Name: NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00188/AM18/	RLA File : 05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to DIPP on 21.7.2017. DIPP deficiency letter was issued on 11.10.2017, reminder on 9.11.2017, 21.12.2017 and 28.03.2018. Application was again sent to Consultant (TEC-3) on 17.12.2018 as decided in meeting no.5 dated 10.10.2018. A PH letter was sent to firm on 27.11.2018. Shri Rajender Sadhu and Shri Gaurav Saxena, representatives of the firm, appeared for personal hearing and represented their case before the Committee. Committee as per recommendation of Consultant(TEC-3) decided to call for following information for examination as under:- 1. Weight of each item of export. 2. Net content of import item as used in the export product and percentage of wastage claimed. The case stands deferred.			

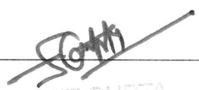

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17	Case No.:60/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00442/AM19/	RLA File :07/24/040/00091/AM18/	Lic.No/Date:0710111859 05.07.2017	
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.				

18	Case No.:11/17/81-ALC2/2017	Party Name: MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00321/AM18/	RLA File :02/24/040/00069/AM18/	Lic.No/Date:0210207772 31.07.2017	
Decision: The Committee considered the case as per agenda and observed that the case has already been decided in Meeting No. 7/81 dated 29.11.2018. Hence, the case is withdrawn from the agenda.				

19	Case No.:84/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00466/AM19/	RLA File :07/24/040/00125/AM18/	Lic.No/Date:0710111965 03.08.2017	
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.				

20	Case No.:35/17/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	
Decision: The Committee considered the case as per agenda and decided to request the firm to furnish following information for examination of the case as recommended by Consultant (TEC-3):- 1. Point No.12 of Standard Deficiency Format 2. Name of base polymer for Import item 2 3. Name of catalyst for Import item 3. The case stands deferred.				

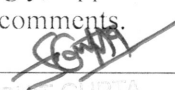

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21	Case No.:83/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00465/AM19/	RLA File :07/24/040/00153/AM18/	Lic.No/Date:0710112320 27.10.2017	
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.				

22	Case No.:92/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00474/AM19/	RLA File :07/24/040/00220/AM18/	Lic.No/Date:0710112408 14.11.2017	
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.				

23	Case No.:8/21/81-ALC2/2017	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00449/AM18/	RLA File :13/24/040/00034/AM18/	Lic.No/Date:1310048781 15.11.2017	
Decision: The Committee considered the case as per agenda and observed that the case was approved in Meeting No.: 7/81 dated 29.11.2018. Hence, the case is withdrawn from the Agenda.				

24	Case No.: 39/24/81-ALC2/2017	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00541/AM18/	RLA File :05/23/040/00278/AM18/	Lic.No/Date:0510404630 17.11.2017	
Decision: The Committee noted that application was sent to DIPP for examination of the case, however, no comments received. Committee in meeting no.5/81 dated 10.10.2018 decided to forward the case to Consultant (TEC-3) for examination of the case. Accordingly, application has been referred to Consultant (TEC-3) on 30.10.2018 for examination and wait for comments. The case stands deferred.				

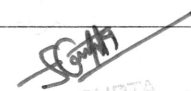

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25	Case No.:9/5/81-ALC2/2018	Party Name: ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00217/AM19/	RLA File :31/83/040/00111/AM18/	Lic.No/Date:3110066919 22.11.2017	
Decision: The Committee noted that norms for this case were ratified in Meeting No.7/81 dated 29.11.2018. Hence, the case is withdrawn from the Agenda.				

26	Case No.:91/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00473/AM19/	RLA File :07/24/040/00230/AM18/	Lic.No/Date:07101124 65 27.11.2017	
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.				

27	Case No.:7/21/81-ALC2/2017	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	
Decision: The Committee considered the case as per agenda and noted that file was referred to DIPP on 5.1.2018 for comments, however, no comments received. Committee decided to forward the case to Consultant (TEC-3) for examination of the case. Committee decided to request the firm to furnish following information for examination of the case as recommended by Consultant (TEC-3) as under:- 1. Sl. No.4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.				

28	Case No.:25/24/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	
Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No. 7/81 dated 29.11.2018 wherein it was decided to issue Deficiency Letter. However, Deficiency Letter could not be sent. The committee decided to send Deficiency Letter and defer the case.				


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29	Case No.:38/24/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00540/AM18/	RLA File :05/23/040/00350/AM18/	Lic.No/Date:0510404940 14.12.2017	
	Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.7/81 dated 29.11.2018 wherein it was decided to have a study conducted. Hence, the case stands deferred.			

30	Case No.:13/22/81-ALC2/2017	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00496/AM18/	RLA File :31/83/040/00125/AM18/	Lic.No/Date:3110066935 14.12.2017	
	Decision: The Committee noted that norms for this case were ratified in Meeting No.7/81 dated 29.11.2018. Hence, the case is withdrawn from the Agenda.			

31	Case No.:27/24/81-ALC2/2017	Party Name: REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00529/AM18/	RLA File :03/95/040/00781/AM18/	Lic.No/Date:0310818017 26.12.2017	
	Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.7/81 dt. 29.11.2018 wherein it was decided to ask for some information. Hence, the case stands deferred.			

32	Case No.:1/24/81-ALC2/2017	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00503/AM18/	RLA File :13/24/040/00045/AM18/	Lic.No/Date:1310048817 27.12.2017	
	Decision: The Committee considered the case as per agenda and noted that the norms were ratified in Meeting No.7/81 dt. 29.11.2018. Hence, the case is withdrawn from the Agenda.			

33	Case No.:36/24/81-ALC2/2017	Party Name: YOGESHWAR POLYMERS	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00538/AM18/	RLA File :08/24/040/00289/AM18/	Lic.No/Date:0810141642 28.12.2017	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DIPP for comments, however, no comments received. The Committee in its meeting dt. 10.10.2018 decided to forward the case to Consultant (TEC-1) for examination. However, the Committee as per recommendation of Consultant (TEC-1), decided to ratify the case as applied for. RA concerned may take suitable consequential action accordingly.			

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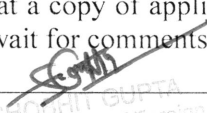
34	Case No.: 2/24/81-ALC2/2017	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00504/AM18/	RLA File :04/24/040/00197/AM18/	Lic.No/Date:0410163844 29.12.2017	
Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.7/81 dt. 29.11.2018 and a deficiency letter was sent to the firm on 19.12.2018 for seeking certain information for examination of the case. Hence, the case stands deferred.				

35	Case No.: 7/24/81-ALC2/2017	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00509/AM18/	RLA File :02/24/040/00154/AM18/	Lic.No/Date:0210208091 29.12.2017	
Decision: The Committee considered the case as per agenda and noted that file was referred to MNRE for comments, however, no comments received. The Committee in its meeting dt. 10.10.2018 decided to forward the case to Consultant (TEC-3) for examination. The Committee decided to issue deficiency letter to firm as recommended by Consultant (TEC-3) as under:- 1. Detailed calculations of raw material required with justification and supporting documents. 2. Use of each raw material in manufacture of Export Product (EP). The case stands deferred.				

36	Case No.: 26/2/81-ALC2/2018	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00031/AM19/	RLA File :05/23/040/00379/AM18/	Lic.No/Date:0510405204 02.01.2018	
Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.7/81 dt. 29.11.2018 and a deficiency letter was sent to the firm on 19.12.2018 for seeking certain information for examination of the case. Hence, the case stands deferred.				

37	Case No.: 59/3/81-ALC2/2018	Party Name: KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00136/AM19/	RLA File :56/24/040/00035/AM18/	Lic.No/Date:5610005296 03.01.2018	
Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.7/81 dt. 29.11.2018 and a deficiency letter was to be sent to the firm for seeking certain information for examination of the case. Hence, the case stands deferred.				

38	Case No.: 9/8/81-ALC2/2018	Party Name: BHARAT BIJLEE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00391/AM19/	RLA File :03/82/040/00081/AM18/	Lic.No/Date:0310818401 10.01.2018	
Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DHI via email on 18.12.2018 for examination and decided to wait for comments. The case stands deferred.				


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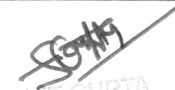
39	Case No.:12/8/81-ALC2/2018	Party Name: BHARAT BIJLEE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00394/AM19/	RLA File :03/82/040/00082/AM18/	Lic.No/Date:0310818399 10.01.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DHI via email dated 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			

40	Case No.:13/8/81-ALC2/2018	Party Name: BHARAT BIJLEE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00395/AM19/	RLA File :03/82/040/00080/AM18/	Lic.No/Date:0310818407 10.01.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DHI via email dated 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			

41	Case No.:90/3/81-ALC2/2018	Party Name: SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00167/AM19/	RLA File :05/24/040/00451/AM18/	Lic.No/Date:0510405295 10.01.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of MoS representative decided to ratify the norms for the above AA taking cue from SION C-509 allowing wastage of 10%. Grade/Technical specifications of the steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

42	Case No.:75/3/81-ALC2/2018	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00152/AM19/	RLA File :05/24/040/00488/AM18/	Lic.No/Date:0510405338 12.01.2018	
	Decision: The Committee considered the case as per agenda and observed that the case was approved in Meeting No.: 7/81 dated 29.11.2018. Hence, the case is withdrawn from the Agenda.			

43	Case No.:10/8/81-ALC2/2018	Party Name: BHARAT BIJLEE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00392/AM19/	RLA File :03/82/040/00189/AM18/	Lic.No/Date:0310818646 22.01.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DHI via email dated 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			


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44	Case No.: 11/8/81-ALC2/2018	Party Name: BHARAT BIJLEE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00393/AM19/	RLA File :03/82/040/00206/AM18/	Lic.No/Date:0310818649 22.01.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIH via email dated 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			

45	Case No.: 110/3/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00187/AM19/	RLA File :05/24/040/00433/AM18/	Lic.No/Date:0510405429 23.01.2018	
	Decision: Earlier, the case was referred to Ministry of Mines and decided to forward to Consultant (TEC-3) in Meeting No.7/81 dated 29.11.2018 for comments as no information was received from Ministry of Mines. The Committee considered the case as per agenda and as per the advice of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case: 1. Composition of Export item. 2. Calculation of material required alongwith wastage and justification. The case stands deferred.			

46	Case No.: 91/3/81-ALC2/2018	Party Name: SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00168/AM19/	RLA File :05/24/040/00453/AM18/	Lic.No/Date:0510405593 09.02.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of MoS representative decided to ratify the norms for the above AA taking cue from SION C-509 allowing wastage of 10%. Grade/Technical specifications of the steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

47	Case No.: 57/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00134/AM19/	RLA File :05/23/040/00433/AM18/	Lic.No/Date:0510405722 27.02.2018	
	Decision: The Committee considered the case as per agenda and noted that case has been referred to Consultant (TEC-3) for comments. The Committee decided to wait for comments. The case stands deferred.			


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48	Case No.: 40/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00422/AM19/	RLA File :07/24/040/00302/AM18/	Lic.No/Date:0710112899 28.02.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

49	Case No.: 43/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00425/AM19/	RLA File :07/24/040/00317/AM18/	Lic.No/Date:0710112925 05.03.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

50	Case No.: 44/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00426/AM19/	RLA File :07/24/040/00320/AM18/	Lic.No/Date:0710112926 05.03.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


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51	Case No.:12/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00089/AM19/	RLA File :03/94/040/00957/AM18/	Lic.No/Date:0310820050 23.03.2018	
Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No.7/81 dated 29.11.2018. Hence, the case is withdrawn from the Agenda.				

52	Case No.:58/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00135/AM19/	RLA File :05/23/040/00502/AM18/	Lic.No/Date:0510405980 26.03.2018	
Decision: The Committee considered the case as per agenda and noted that case has been referred to Consultant (TEC-3) for comments. The Committee decided to wait for comments. The case stands deferred.				

53	Case No.:70/3/81-ALC2/2018	Party Name: NTL ELECTRONICS INDIA LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00147/AM19/	RLA File :05/24/040/00632/AM18/	Lic.No/Date:0510406052 05.04.2018	
Decision: The Committee considered the case as per agenda and noted that file was referred to DIPP comments, however, no comments received. The Committee in meeting No.5/81 dt. 10.10.2018 decided to forward the case to Consultant (TEC-3) for examination. The Committee decided to issue deficiency letter to firm as recommended by Consultant (TEC-3) as under:- 1. Sl. No. 1, 8, 9, 11, 15 of Standard Deficiency Format. The case stands deferred.				

54	Case No.:46/8/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00428/AM19/	RLA File :34/24/040/00398/AM18/	Lic.No/Date:3410044028 09.04.2018	
Decision: The Committee considered the case as per agenda and decided to forward a copy of application to DIPP for examination. The case stands deferred.				


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55	Case No.: 47/8/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00429/AM19/	RLA File :34/24/040/00388/AM18/	Lic.No/Date:3410044026 09.04.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP via email dated 17.12.2018 and DIPP has recommended deficiencies on 19.12.2018 to be sent to the firm for examination of the case as under:- 1. Stage-wise wastage. 2. Detailed drawings of Export item. 3. Purpose and justification for Import item. The case stands deferred.			

56	Case No.: 3/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00385/AM19/	RLA File :07/24/040/00004/AM19/	Lic.No/Date:0710113108 12.04.2018	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to send deficiency letter to firm as per recommendation of the technical representative of MSME as under:- 1. Percentage of lead in import and export. 2. Bifurcation of Quantity of Rink, Rains and Roper to be imported. The case stands deferred.			

57	Case No.: 59/2/81-ALC2/2018	Party Name: PRIME HARNESS SYSTEMS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00064/AM19/	RLA File :05/24/040/00019/AM19/	Lic.No/Date:0510406150 18.04.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) & Consultant TEC-1) as under: 1. Quantity of import items from Sl. Nos. 1 to 13, 21, 23 to 30 are allowed on Net to Net content basis. 2. Rest of the import items as applied for. RA concerned may take suitable consequential action accordingly.			


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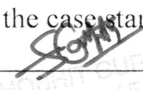
58	Case No.: 49/8/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00431/AM19/	RLA File :04/24/040/00019/AM19/	Lic.No/Date:0410164248 25.04.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per written comments of MSME on repeat basis with AA No. 0410164295 dated 04.05.2018, ratified in Meeting No: 6/81-ALC2/2018 dated 01.11.2018 as follows:- Percentage of lead in import item may be mentioned as 98.27%.(Allowing 1% wastage after adjusting purity content) RA concerned may take suitable consequential action accordingly.			

59	Case No.: 20/8/81-ALC2/2018	Party Name: AJAY AGARWAL & SONS	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00402/AM19/	RLA File :05/23/040/00040/AM19/	Lic.No/Date:0510406236 26.04.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) by allowing 7% wastage. Grade/Technical specifications of stainless steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

60	Case No.: 45/8/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00427/AM19/	RLA File :34/24/040/00009/AM19/	Lic.No/Date:3410044093 26.04.2018	
	Decision: The Committee considered the case as per agenda and decided that a copy of application be sent to DHI for examination. The case stands deferred.			

61	Case No.: 48/8/81-ALC2/2018	Party Name: ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00430/AM19/	RLA File :34/24/040/00023/AM19/	Lic.No/Date:3410044094 26.04.2018	
	Decision: The Committee considered the case as per agenda and decided that a copy of application be sent to DHI for examination. The case stands deferred.			

62	Case No.: 36/5/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.7/81-ALC2/2018 dated 29.11.2018 wherein it was decided to refer to MSME. A copy of application was sent to MSME on 04.12.2018 for examination. Hence, the case stands deferred.			

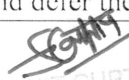

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63	Case No.:21/8/81-ALC2/2018	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00403/AM19/	RLA File :56/24/040/00003/AM19/	Lic.No/Date:5610005391 01.05.2018	
Decision : The Committee considered the case as per agenda and noted that representative of MoS has raised deficiencies vide U.O. No. 2(6)/2017-TD-Vol-I dated 17.12.2018 as under :- 1. The breakup of thicknesses to be exported and quantity thereof 2. Calculation of quantity of import items strictly as per SION. The Committee decided to seek the above information from the firm and defer the case.				

64	Case No.:22/8/81-ALC2/2018	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00404/AM19/	RLA File :56/24/040/00004/AM19/	Lic.No/Date:5610005390 01.05.2018	
Decision : The Committee considered the case as per agenda and noted that representative of MoS has raised deficiencies vide U.O. No. 2(6)/2017-TD-Vol-I dated 17.12.2018 as under :- 1. The breakup of thicknesses to be exported and quantity thereof. 2. Calculation of quantity of import items strictly as per SION. The Committee decided to seek the above information from the firm and defer the case.				

65	Case No.:23/8/81-ALC2/2018	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00405/AM19/	RLA File :56/24/040/00002/AM19/	Lic.No/Date:5610005389 01.05.2018	
Decision : The Committee considered the case as per agenda and noted that representative of MoS has raised deficiencies vide U.O. No. 2(6)/2017-TD-Vol-I dated 17.12.2018 as under :- 1. The breakup of thicknesses to be exported and quantity thereof. 2. Calculation of quantity of import items strictly as per SION. The Committee decided to seek the above information from the firm and defer the case.				

66	Case No.:93/3/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00170/AM19/	RLA File :04/24/040/00015/AM19/	Lic.No/Date:0410164293 04.05.2018	
Decision: The Committee considered the case as per agenda and noted that the firm is asked to furnish the following information as per recommendation of DIPP for examination of the case:- 1. Sl. Nos. 1, 2, 5, 6 and 11 of the Standard Deficiency Format. The Committee decided to seek the above information from the firm and defer the case.				


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67	Case No.:11/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00088/AM19/	RLA File :03/94/040/01045/AM18/	Lic.No/Date:0310820852 08.05.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under:- 1. Items 1,2,5,6 and 7 Net + 1% wastage as claimed 2. Items 3 and 4 Net + 2.5% wastage as claimed 3. Item 2 Word "Wire Rod/Ingot" may be added 4. Item 4 Word "of relevant polymer" may be added RA concerned may take suitable consequential action accordingly.			

68	Case No.:51/8/81-ALC2/2018	Party Name: GOLDSTONE INFRA TECH LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00433/AM19/	RLA File :09/24/040/00647/AM18/	Lic.No/Date:091006623 2 15.05.2018	
	Decision: The Committee considered the case as per agenda and decided to send a copy of application to Consultant (TEC-1) for examination and furnishing technical comments. The case stands deferred.			

69	Case No.:50/8/81-ALC2/2018	Party Name: MEW ELECTRICALS LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00432/AM19/	RLA File :34/24/040/00040/AM19/	Lic.No/Date:3410044153 17.05.2018	
	Decision: The Committee considered the case as per agenda and decided to send a copy of application to DIPP for examination of the case. The case stands deferred.			

70	Case No.:75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:071011337 6 01.06.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


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 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100

71	Case No.:106/5/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00314/AM19/	RLA File :03/95/040/00073/AM19/	Lic.No/Date:0310821439 05.06.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under:-			

Import	Items 1,2,6 and 8 Net + 1% wastage
	Items 3,4,5,7,9,10 and 11 Net + 5% wastage
	Item 12 as per packing policy

RA concerned may take suitable consequential action accordingly.

72	Case No.:107/5/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00315/AM19/	RLA File :03/95/040/00186/AM19/	Lic.No/Date:0310821495 06.06.2018	
	Decision : The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) as under:-			

Import	Items 1,2,6 and 8 Net + 1% wastage
	Items 3,4,5,7,9,10 and 11 Net + 5% wastage
	Item 12 as per packing policy

RA concerned may take suitable consequential action accordingly.

73	Case No.:114/5/81-ALC2/2018	Party Name: R. L. STEELS & ENERGY LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00322/AM19/	RLA File :03/95/040/01103/AM18/	Lic.No/Date:0310821485 06.06.2018	
	Decision: The Committee considered the case as per agenda and decided to send a copy of application to MoS for examination of the case. The case stands deferred.			

74	Case No.:74/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the following information as per advice of Consultant (TEC-1):-			

1. Net content of FRP in Export Product.
2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product.
3. Net weight of Pultrusions, plate and metal parts.
4. Net weight of Export Product.


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 Director General of Foreign Trade
 Director General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan

5. Value of consumables.
6. Sl. No. 5 and 11 of the Standard Deficiency Format.
The case stands deferred.

Case No.:122/5/81-ALC2/2018	Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
HQ File 75 :01/81/050/00330/AM19/	RLA File :05/24/040/00138/AM19/	Lic.No/Date:0510406780 07.06.2018	
Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per recommendation of Consultant (TEC-3) by allowing 7% wastage. Grade/Technical specifications of steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

Case No.:6/5/81-ALC2/2018	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
HQ File :01/81/050/00214/AM19/	RLA File :03/94/040/00206/AM19/	Lic.No/Date:0310821589 08.06.2018	
Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per written comments of MSME as under:-			
76	Import	Item No.1 Item No.2 Item No.3 Item No.4 Item No.5	238.51 MT allowing 1.25% wastage As applied for 39.2 MT allowing 4.2% wastage 78.87 MT allowing 2.82% wastage As applied for
RA concerned may take suitable consequential action accordingly.			

Case No.:137/5/81-ALC2/2018	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
HQ File :01/81/050/00345/AM19/	RLA File :02/24/040/00035/AM19/	Lic.No/Date:0210208492 08.06.2018	
77	Decision: The Committee considered the case as per agenda and decided to seek from the firm the following information as advised by consultant (Tec-3) for examination of the case:- 1. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.		


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 Udyog Bhawan, New Delhi

78	Case No.:140/5/81-ALC2/2018	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00348/AM19/	RLA File :31/83/040/00037/AM19/	Lic.No/Date:3110067076 09.06.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been referred to Consultant (TEC-3) for examination. The Committee decided wait for comments. The case stands deferred.			

79	Case No.:27/5/81-ALC2/2018	Party Name: BHARAT WIRE ROPES LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00235/AM19/	RLA File :03/94/040/00213/AM19/	Lic.No/Date:0310821639 12.06.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to ratify the norms for the above AA allowing the import item No.1 to 5 as 1.05MT/MT content in the export product with matching grade excluding weight of the Zinc. Zinc is allowed as 4% of Net steel content in Export product. Accordingly.			

1.	Import	Item no.1	59.389 MT
		Item no.2	59.389 MT
		Item no.3	59.389 MT
		Item no.4	712.67 MT
		Item no.5	108.88 MT
		Item no.6	38.08 MT

- Export product to contain 952.112 MT of steel & 38.084 MT of Zinc.
- Grade/Technical specifications of the steel imported and that exported should match.

RA concerned may take suitable consequential action accordingly.

80	Case No.:98/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00306/AM19/	RLA File :03/95/040/00230/AM19/	Lic.No/Date:0310821669 13.06.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the following information for examination of the case:			

- Complete details of the export product with wastage calculation along with the drawing and sheet layout.
- Details of manufacturing process.
- Details of relevant thickness with grade of the export product.

The case stands deferred.

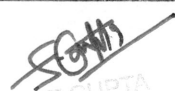

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 Udyog Bhawan, New Delhi

81	Case No.:154/5/81-ALC2/2018	Party Name: DIAMOND ENGINEERING	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00362/AM19/	RLA File :04/24/040/00056/AM19/	Lic.No/Date:0410164419 14.06.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3). The Committee, in consultation with TEC-3, decided to ask the firm to furnish following information for examination of the case:- 1. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

82	Case No.:160/5/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00368/AM19/	RLA File :04/24/040/00052/AM19/	Lic.No/Date:0410164414 14.06.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per written comments of MSME on repeat basis as ratified for AA No. 0410163731 dated 23.11.2017 in meeting no. 5/81 dated 10.10.2018 as follows: 1. Import containing 56-62% lead may be allowed for the import quantity as applied subject to clearance from MOEF. 2. Wastage of 3.25% is allowed taking 59% as average lead content in the import item. 3. The wastage may be adjusted keeping in view the actual lead content in import. But in any case, the wastage should not go beyond 7%. RA concerned may take suitable consequential action accordingly.			

83	Case No.:38/5/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00246/AM19/	RLA File :07/24/040/00062/AM19/	Lic.No/Date:0710113442 15.06.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DII via email dated 19.11.2018 for examination and decided to wait for comments. The case stands deferred.			

84	Case No.:81/5/81-ALC2/2018	Party Name: METAL PORT	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00289/AM19/	RLA File :03/95/040/00240/AM19/	Lic.No/Date:0310821705 15.06.2018	
	Decision: The Committee considered the case as per agenda and noted that the above AA has been issued on Repeat basis by RA, Mumbai vide letter File No.03/95/040/240/AM19/537 dated 15.06.2018. Hence, the Committee decided to withdrawn the case form agenda. The case stands withdrawn .			

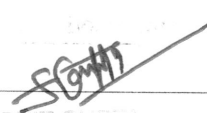

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85	Case No.:149/5/81-ALC2/2018	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00357/AM19/	RLA File :31/83/040/00038/AM19/	Lic.No/Date:3110067082 16.06.2018	
	Decision: The Committee considered the case as per agenda and noted that the above AA was referred to MoS for examination. The Committee as per recommendation of representative of MoS, decided to ratify the norms by allowing 1.5% wastage with conformity clause of Grade/Technical specifications of the material imported and that exported. RA concerned may take suitable consequential action accordingly.			

86	Case No.:16/5/81-ALC2/2018	Party Name: APL METALS LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00224/AM19/	RLA File :02/24/040/00048/AM19/	Lic.No/Date:0210208514 19.06.2018	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to ratify the norms as per written comments of the representative of MSME taking cue from SION C-1153. 1. Export product to contain minimum lead content of 98%. 2. Import product is allowed as 1.587 MT/MT lead content in export product RA concerned may take suitable consequential action accordingly.			

87	Case No.:37/5/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00245/AM19/	RLA File :03/94/040/00228/AM19/	Lic.No/Date:0310821769 19.06.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP via email dated 13.11.2018 for examination and decided to wait for comments. The case stands deferred.			

88	Case No.:54/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00436/AM19/	RLA File :34/24/040/00089/AM19/	Lic.No/Date:3410044265 19.06.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

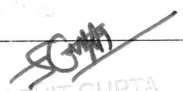

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89	Case No.: 55/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00437/AM19/	RLA File :34/24/040/00090/AM19/	Lic.No/Date:3410044266 19.06.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

90	Case No.: 77/5/81-ALC2/2018	Party Name: MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00285/AM19/	RLA File :02/24/040/00033/AM19/	Lic.No/Date:0210208517 20.06.2018	
	Decision: The Committee considered the case as per agenda and noted the comments/observation of DIPP received vide letter P-47011/382/2018-TSW dated 18.12.2018. As per recommendation of Consultant (TEC-3), the Committee decided to ratify norms as under:- 1. No wastage is allowed as applied by firm 2. One to one matching of thickness of import item and export item to be established 3. Thickness of export item should be less than thickness of corresponding import item. RA concerned may take suitable consequential action accordingly.			

91	Case No.: 52/8/81-ALC2/2018	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00434/AM19/	RLA File :07/24/040/00066/AM19/	Lic.No/Date:0710113457 20.06.2018	
	Decision: The Committee considered the case as per agenda. On the advice of Consultant (TEC-3), the Committee decided to ask the firm to furnish following information for examination of the case:- 1. Sl. No. 4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

92	Case No.: 138/5/81-ALC2/2018	Party Name: TDT COPPER LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00346/AM19/	RLA File :05/24/040/00166/AM19/	Lic.No/Date:0510406923 20.06.2018	
	Decision: The Committee considered the case as per agenda. As per recommendation of Consultant (TEC-3), the Committee, decided to ratify the norms by allowing 1% wastage. RA concerned may take suitable consequential action accordingly.			


 SHOBHIT GUPTA
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 Udyog Bhawan, New Delhi

Case No.:101/5/81-ALC2/2018	Party Name: PESHWA ENGINEERING & WIRE COMPANY	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
HQ File :01/81/050/00309/AM19/	RLA File :52/24/040/00026/AM19/	Lic.No/Date:5210042673 21.06.2018	
93 Decision: The Committee considered the case as per agenda and as per recommendation of representative of MSME vide written comments and recommendation of Consultant (TEC-1), decided to ratify the norms as under:-			
Import Item No. 1	166353 Kg. with 1% wastage		
Import Item No. 2	As per packing policy		
RA concerned may take suitable consequential action accordingly.			

Case No.:158/5/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
HQ File :01/81/050/00366/AM19/	RLA File :04/24/040/00062/AM19/	Lic.No/Date:0410164432 22.06.2018	
94 Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per written comments of MSME on repeat basis of ratified AA No. 0410163731 dated 23.11.2017, ratified in meeting no. 5/81 dated 10.10.2018 as follows:			
1. Import containing 56-62% lead may be allowed for the import quantity as applied subject to clearance from MOEF. 2. Wastage of 3.25% is allowed taking 59% as average lead content in the import item. 3. The wastage may be adjusted keeping in view the actual lead content in import. But in any case, the wastage should not go beyond 7%.			
RA concerned may take suitable consequential action accordingly.			

Case No.:159/5/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
HQ File :01/81/050/00367/AM19/	RLA File :04/24/040/00058/AM19/	Lic.No/Date:0410164435 22.06.2018	
95 Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per written comments of MSME on repeat basis of ratified AA No. 0410163731 dated 23.11.2017, ratified in meeting no. 5/81 dated 10.10.2018 as follows:			
1. Import containing 56-62% lead may be allowed for the import quantity as applied subject to clearance from MOEF. 2. Wastage of 3.25% is allowed taking 59% as average lead content in the import item. 3. The wastage may be adjusted keeping in view the actual lead content in import. But in any case, the wastage should not go beyond 7%.			
RA concerned may take suitable consequential action accordingly.			


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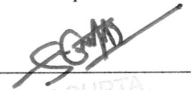
96	Case No.:28/5/81-ALC2/2018	Party Name: BILCARE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00236/AM19/	RLA File :31/83/040/00024/AM19/	Lic.No/Date:3110067094 25.06.2018	
Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3), decided to ratify the norms by allowing imports with 1% wastage on Net content of Aluminum in export product. RA concerned is requested to ask for quantity of net content of Aluminium in the export product and calculate inputs accordingly. RA concerned may take suitable consequential action accordingly.				

97	Case No.:168/5/81-ALC2/2018	Party Name: TAG CORPORATION	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00376/AM19/	RLA File :04/24/040/00066/AM19/	Lic.No/Date:0410164441 25.06.2018	
Decision: The Committee considered the case as per agenda and decided to send a copy of application to DIPP for examination. The case stands deferred.				

98	Case No.:131/5/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00339/AM19/	RLA File :03/95/040/00048/AM19/	Lic.No/Date:0310821925 26.06.2018	
Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP via email dated 19.11.2018 for examination and decided to wait for comments. The case stands deferred.				

99	Case No.:91/5/81-ALC2/2018	Party Name: PADMAVATI EXPORT	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00299/AM19/	RLA File :05/24/040/00180/AM19/	Lic.No/Date:0510406991 28.06.2018	
Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3), decided to ratify the norms by allowing 7% wastage. Grade/Technical specifications of steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.				

100	Case No.:129/5/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00337/AM19/	RLA File :03/95/040/00122/AM19/	Lic.No/Date:0310822033 28.06.2018	
Decision: The Committee considered the case as per agenda and noted that the hard copy of application is not received from RA, Mumbai. The Committee decided to request the concerned RA and the party to forward a copy of the same. The case stands deferred.				


SHOBHIT GUPTA
Dy. Director General of Foreign Trade
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

101	Case No.:130/5/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00338/AM19/	RLA File :03/95/040/01108/AM18/	Lic.No/Date:0310821974 28.06.2018	
Decision: The Committee considered the case as per agenda and decided to send a copy of application to DIPP for examination. The case stands deferred.				

102	Case No.:15/5/81-ALC2/2018	Party Name: APL METALS LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00223/AM19/	RLA File :02/24/040/00043/AM19/	Lic.No/Date:0210208535 29.06.2018	
Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to ratify the norms as per written comments of the representative of MSME taking cue from SION C-1153. 1. Export product to contain minimum lead content of 98%. 2. Import product is allowed as 1.587 MT/MT lead content in export product RA concerned may take suitable consequential action accordingly.				

103	Case No.:120/5/81-ALC2/2018	Party Name: SANEET STEELS	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00328/AM19/	RLA File :05/24/040/00189/AM19/	Lic.No/Date:0510407021 29.06.2018	
Decision: The Committee considered the case as per agenda and noted that a copy of application is sent to MSME on 19.11.2018 but no comments have been received. The Committee as per recommendation of Consultant (TEC-3) decided to ratify the norms by allowing 7% wastage. Grade/Technical specifications of the steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.				

104	Case No.:165/5/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00373/AM19/	RLA File :04/24/040/00070/AM19/	Lic.No/Date:0410164454 29.06.2018	
Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.				


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 Udyog Bhawan, New Delhi

105	Case No.: 125/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00202/AM19/	RLA File :05/23/040/00134/AM19/	Lic.No/Date:0510407029 02.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No. 7/81 dt. 29.11.2018 wherein it was observed that the case was referred to Consultant (TEC-3) for examination. Hence, the case stands deferred.			

106	Case No.: 71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

107	Case No.: 74/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00456/AM19/	RLA File :34/24/040/00098/AM19/	Lic.No/Date:3410044296 02.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

108	Case No.: 10/5/81-ALC2/2018	Party Name: ANKUR EXPORT INDIA	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00218/AM19/	RLA File :05/23/040/00156/AM19/	Lic.No/Date:0510407047 03.07.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to ratify the norms by allowing 7% wastage. Grade/Technical specifications of steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			


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109	Case No.:123/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00200/AM19/	RLA File :05/23/040/00067/AM19/	Lic.No/Date:0510407042 03.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.: 7/81 dt. 29.11.2018 wherein it was observed that the case was referred to Consultant (TEC-3) for examination. Hence, the case stands deferred.			

110	Case No.:124/3/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00201/AM19/	RLA File :05/23/040/00096/AM19/	Lic.No/Date:0510407040 03.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No.: 7/81 dt. 29.11.2018 wherein it was observed that the case was referred to Consultant (TEC-3) for examination. Hence, the case stands deferred.			

111	Case No.:77/8/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00459/AM19/	RLA File :34/24/040/00339/AM18/	Lic.No/Date:3410044300 04.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP via email dated 17.12.2018. DIPP has recommended deficiencies on 19.12.2018 to be sent to the firm for examination of the case as under:- 1. Stage-wise wastage. 2. Detailed drawings of Export item. 3. Purpose and justification for Import item. 4. Aluminium Ingot is proposed to be imported at Sl.No.1 & Sl.No.3. Justification for import of same item at two places may be provided. The case stands deferred.			

112	Case No.:16/8/81-ALC2/2018	Party Name: JAY BHAUWANI METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00398/AM19/	RLA File :03/94/040/00283/AM19/	Lic.No/Date:0310822123 04.07.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to ratify the norms by allowing 2% wastage. RA concerned may take suitable consequential action accordingly.			


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 Udyog Bhawan, New Delhi

113	Case No.: 108/5/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00316/AM19/	RLA File :03/95/040/00268/AM19/	Lic.No/Date:0310822098 04.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was sent to DIPP via email dated 19.11.2018 for comments. The Committee decided to ratify the norms as per written comments of DIPP vide U.O. No. P-47011/385/2018-TSW dated 19.12.2018 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

114	Case No.: 61/8/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00443/AM19/	RLA File :34/24/040/00116/AM19/	Lic.No/Date:3410044303 05.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP via email dated 17.12.2018. DIPP has recommended deficiencies on 19.12.2018 to be sent to the firm for examination of the case as under:- 1. Stage-wise wastage. 2. Detailed drawings of Export item. 3. Purpose and justification for Import item. The case stands deferred.			

115	Case No.: 24/8/81-ALC2/2018	Party Name: BALL AEROCAN INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00406/AM19/	RLA File :08/24/040/00080/AM19/	Lic.No/Date:0810142969 05.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DIPP via email dated 17.12.2018. However, Consultant (TEC-3) present in the meeting recommended the following: 1. 5% wastage on net content of Aluminium in export product excluding the weight of laquer. The Committee decided to ratify norms as above. RA concerned may take suitable consequential action accordingly.			

116	Case No.: 49/5/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00257/AM19/	RLA File :13/24/040/00084/AM19/	Lic.No/Date:1310049003 05.07.2018	
	Decision: The Committee considered the case as per agenda and decided to send a hard copy of application to MSME for examination. The case stands deferred.			


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117	Case No.: 3/5/81-ALC2/2018	Party Name: MARIGOLD IMPEX.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00211/AM19/	RLA File :03/95/040/00200/AM19/	Lic.No/Date:0310822141 05.07.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to ratify the norms by allowing 7% wastage. Grade/Technical specifications of steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

118	Case No.: 124/5/81-ALC2/2018	Party Name: SHRI PARSHAVNATH IMPEX (INDIA)	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00332/AM19/	RLA File :05/24/040/00202/AM19/	Lic.No/Date:0510407088 05.07.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to ratify the norms by allowing 7% wastage. Grade/Technical specifications of steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

119	Case No.: 78/8/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00460/AM19/	RLA File :04/24/040/00068/AM19/	Lic.No/Date:0410164468 05.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

120	Case No.: 76/8/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00458/AM19/	RLA File :34/24/040/00123/AM19/	Lic.No/Date:3410044307 05.07.2018	
	Decision: The Committee considered the case as per agenda, felt that a proper study needs to be conducted for fixation of norms for the export item & Other export items of similar nature. Therefore it was decided to constitute a study group to visit the firm to study the manufacturing process. The study group would have the following members a) Consultant (TEC-1) b) Consultant (TEC-3) c) Representative of DIPP d) Assistant DGFT, NC-2. The committee also decided that the study group may also visit adjoining similar units to take a broader view of the manufacturing processes & wastages. The study group to visit the units as early as possible & to give the comments before 31.01.2019. The case stands deferred.			


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121	Case No.: 18/8/81-ALC2/2018	Party Name: ANAND ARC LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00400/AM19/	RLA File :03/94/040/00292/AM19/	Lic.No/Date:0310822171 06.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has been sent to DIPP on 17.12.2018 for examination and decided to wait for comments. The case stands deferred.			

122	Case No.: 72/8/81-ALC2/2018	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00454/AM19/	RLA File :13/24/040/00082/AM19/	Lic.No/Date:1310049006 06.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has been sent to Consultant (TEC-3) on 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			

123	Case No.: 73/8/81-ALC2/2018	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00455/AM19/	RLA File :13/24/040/00083/AM19/	Lic.No/Date:1310049005 06.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has been sent to Consultant (TEC-3) on 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			

124	Case No.: 148/5/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00356/AM19/	RLA File :05/24/040/00200/AM19/	Lic.No/Date:0510407115 09.07.2018	
	Decision: The Committee considered the case as per agenda and as per the advice of Consultant (TEC-3) decided to ask the firm to furnish the following information for examination of the case: 1. Composition of Export item. 2. Calculation of material required alongwith wastage with justification. The case stands deferred.			


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125	Case No.:166/5/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00374/AM19	RLA File :04/24/040/00081/AM19/	Lic.No/Date:0410164477 11.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

126	Case No.:144/5/81-ALC2/2018	Party Name: TUBACEX PRAKASHI INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00352/AM19/	RLA File :03/95/040/00291/AM19/	Lic.No/Date:0310822231 11.07.2018	
	Decision: The Committee considered the case as per agenda and decided to send a copy of application to DIPP for examination. The case stands deferred.			

127	Case No.:156/5/81-ALC2/2018	Party Name: MELOY METALS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00364/AM19/	RLA File :04/24/040/00030/AM19/	Lic.No/Date:0410164488 13.07.2018	
	Decision: The Committee considered the case as per agenda and decided to send a copy of application to MSME for examination. The case stands deferred.			

128	Case No.:62/8/81-ALC2/2018	Party Name: MELOY METALS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00444/AM19/	RLA File :04/24/040/00029/AM19/	Lic.No/Date:0410164487 13.07.2018	
	Decision: The Committee considered the case as per agenda and decided to send a copy of application to MSME for examination. The case stands deferred.			

129	Case No.:132/5/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00340/AM19/	RLA File :03/95/040/00868/AM18/	Lic.No/Date:0310822285 13.07.2018	
	Decision: The Committee considered the case as per agenda and decided to send a copy of application to DIPP for examination. The case stands deferred.			


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130	Case No.: 25/8/81-ALC2/2018	Party Name: INDIAN CHAIN PVT LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00407/AM19/	RLA File :02/24/040/00060/AM19/	Lic.No/Date:0210208581 17.07.2018	
	Decision: The Committee considered the case as per agenda and noted that MSME as per written comments recommended ratifying the norms on net to net basis. However, the Committee noted that the description of import and export are same. The Committee, therefore, decided to ask the firm to explain as to how it will differentiate between import & export. The case stands deferred.			

131	Case No.: 27/8/81-ALC2/2018	Party Name: INDIAN CHAIN PVT LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00409/AM19/	RLA File :02/24/040/00061/AM19/	Lic.No/Date:0210208582 17.07.2018	
	Decision: The Committee considered the case as per agenda and noted that MSME as per written comments recommended ratifying the norms on net to net basis. However, the Committee noted that the description of import and export are same. The Committee, therefore, decided to ask the firm to explain as to how it will differentiate between import & export. The case stands deferred.			

132	Case No.: 80/8/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00462/AM19/	RLA File :05/24/040/00221/AM19/	Lic.No/Date:0510407224 18.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DIPP on 18.12.2018 for examination. DIPP returned the application stating that they are not concerned with item falling under ITC (HS) Code 7226. However, the Committee decided to send the application to Consultant (TEC-3). The case stands deferred.			

133	Case No.: 28/8/81-ALC2/2018	Party Name: GOLDEN PEAKOCK OVERSEAS LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00410/AM19/	RLA File :05/23/040/00173/AM19/	Lic.No/Date:0510407257 20.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to MSME on 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			


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134	Case No.: 67/8/81-ALC2/2018	Party Name: MELOY METALS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00449/AM19/	RLA File :04/24/040/00060/AM19/	Lic.No/Date:0410164520 23.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to MSME for examination and decided to wait for comments. The case stands deferred.			

135	Case No.: 63/8/81-ALC2/2018	Party Name: DYNAMIC CABLES LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00445/AM19/	RLA File :13/24/040/00086/AM19/	Lic.No/Date:1310049021 24.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP on 18.12.2018 for examination and wait for comments. The case stands deferred.			

136	Case No.: 79/8/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00461/AM19/	RLA File :04/24/040/00085/AM19/	Lic.No/Date:0410164523 24.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms for the above AA as per written comments of MSME on repeat basis with AA No. 0410164295 dated 04.05.2018, ratified in Meeting No: 6/81-ALC2/2018 dated 01.11.2018 as follows:- 1. Percentage of lead in import item may be mentioned as 98.27%.(Allowing 1% wastage after adjusting purity content) RA concerned may take suitable consequential action accordingly.			

137	Case No.: 1/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00383/AM19/	RLA File :07/24/040/00100/AM19/	Lic.No/Date:0710113629 25.07.2018	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to send deficiency letter to firm as per recommendation of the technical representative of MSME as under:- 1. Percentage of lead in import and export. 2. Bifurcation of Quantity of Rink, Rains and Roper to be imported. The case stands deferred.			


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138	Case No.: 2/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00384/AM19/	RLA File :07/24/040/00103/AM19/	Lic.No/Date:0710113632 25.07.2018	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to send deficiency letter to firm as per recommendation of the technical representative of MSME as under:- 1. Percentage of lead in import and export. 2. Bifurcation of Quantity of Rink, Rains and Roper to be imported. The case stands deferred.			

139	Case No.: 26/8/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00408/AM19/	RLA File :05/23/040/00186/AM19/	Lic.No/Date:0510407310 25.07.2018	
	Decision: The Committee considered the case as per agenda and noted that hard copy of application has been sent to DIPP on 19.12.2018 for examination. The case stands deferred.			

140	Case No.: 14/8/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00396/AM19/	RLA File :03/94/040/00370/AM19/	Lic.No/Date:0310822618 26.07.2018	
	Decision: The Committee considered the case as per agenda and noted that hard copy of application has been sent to DIPP on 19.12.2018 for examination. DIPP returned the application stating that they are not concerned. Now, the Committee decided to send the application to MSME. Accordingly, hard copy of application has been sent to MSME on 19.12.2018 for examination. The case stands deferred.			

141	Case No.: 66/8/81-ALC2/2018	Party Name: ARMOR PLAST LTD.,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00448/AM19/	RLA File :07/24/040/00110/AM19/	Lic.No/Date:0710113649 27.07.2018	
	Decision: The Committee considered the case as per agenda and noted that hard copy of application has been sent to DIPP on 18.12.2018 for examination. DIPP returned the application stating that they are not concerned. Now, the Committee decided to send the application to MSME. Accordingly, hard copy of application has been sent to MSME on 19.12.2018 for examination. The case stands deferred.			

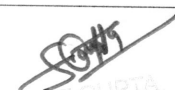

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142	Case No.:17/8/81-ALC2/2018	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00399/AM19/	RLA File :03/94/040/00328/AM19/	Lic.No/Date:0310822661 27.07.2018	
	Decision: The Committee considered the case as per agenda and noted that hard copy of application has been sent to DIPP on 17.12.2018 for examination. DIPP returned the application stating that they are not concerned. Now, the Committee referred the case to Consultant (TEC-3) and as per his recommendation it was decided to allow the import with 2% wastage as applied. RA concerned may take suitable consequential action accordingly.			

143	Case No.:75/8/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00457/AM19/	RLA File :05/24/040/00242/AM19/	Lic.No/Date:0510407345 27.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP on 17.12.2018 for examination and decided to wait for comments. The case stands deferred.			

144	Case No.:19/8/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00401/AM19/	RLA File :03/94/040/00372/AM19/	Lic.No/Date:0310822691 30.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to MSME on 17.12.2018 for examination and decided to wait for comments. The case stands deferred.			

145	Case No.:15/8/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00397/AM19/	RLA File :03/95/040/00367/AM19/	Lic.No/Date:0310822681 30.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to MSME on 18.12.2018 and decided to ask the firm to furnish the following information for examination of the case: 1. Complete details of the export product with wastage calculation along with the drawing and sheet layout. 2. Details of manufacturing process. 3. Details of relevant thickness with grade of the export product. The case stands deferred.			


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146	Case No.: 53/8/81- ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81- ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00435/AM19/	RLA File :34/24/040/00152/AM19/	Lic.No/Date:3410044376 31.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

147	Case No.: 68/8/81- ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81- ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00450/AM19/	RLA File :34/24/040/00149/AM19/	Lic.No/Date:3410044374 31.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

148	Case No.: 70/8/81- ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81- ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00452/AM19/	RLA File :34/24/040/00151/AM19/	Lic.No/Date:3410044375 31.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

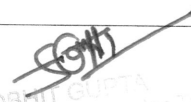

SHOBHIT GUPTA
Ex. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

149	Case No.: 64/8/81-ALC2/2018	Party Name: MULTISPHERE POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00446/AM19/	RLA File :05/24/040/00197/AM19/	Lic.No/Date:0510407377 31.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms on net to net basis as per General Note.4 of SION as per recommendation of Consultant (TEC-3). No wastage to be allowed on account of rejections. RA concerned may take suitable consequential action accordingly.			

150	Case No.: 65/8/81-ALC2/2018	Party Name: MULTISPHERE POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00447/AM19/	RLA File :05/24/040/00195/AM19/	Lic.No/Date:0510407378 31.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ratify the norms on net to net basis as per General Note.4 of SION as per recommendation of Consultant (TEC-3). No wastage to be allowed on account of rejections. RA concerned may take suitable consequential action accordingly.			

151	Case No.: 81/8/81-ALC2/2018	Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00463/AM19/	RLA File :05/24/040/00271/AM19/	Lic.No/Date:0510407384 31.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP on 18.12.2018 for examination. DIPP returned the application stating that they are not concerned and MSME may be consulted. However, the Committee referred the case to Consultant (TEC-3) in meeting as per his recommendation decided to ratify the norms by allowing 7% wastage. Grade/Technical specifications of the steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

152	Case No.: 34/8/81-ALC2/2018	Party Name: KSHI INTERNATIONAL PVT.LTD.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Withdrawn
	HQ File :01/81/050/00416/AM19/	RLA File :03/94/040/00355/AM19/	Lic.No/Date: 0310822816 02.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the above AA has been issued on Repeat basis by RA, Mumbai vide letter File No.03/94/040/355/AM19/ dated 02.08.2018. Hence, the Committee decided to withdraw the case from agenda.			


 SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

153	Case No.: 99/8/81-ALC2/2018	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00481/AM19/	RLA File :07/24/040/00123/AM19/	Lic.No/Date:0710113703 08.08.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been received and decided to send to Consultant (TEC-3) for examination. The case stands deferred.			

154	Case No.: 35/8/81-ALC2/2018	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00417/AM19/	RLA File :03/95/040/00461/AM19/	Lic.No/Date:0310822956 09.08.2018	
	Decision: The Committee considered the case as per agenda and as per recommendation of Consultant (TEC-3) decided to issue deficiency letter asking for composition of brass both for import of scrap & export. The case stands deferred.			

155	Case No.: 4/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00386/AM19/	RLA File :07/24/040/00124/AM19/	Lic.No/Date:0710113706 10.08.2018	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to send deficiency letter to the firm as per recommendation of the technical representative of MSME as under:- 1. Percentage of lead in import and export. 2. Bifurcation of Quantity of Rink, Rains and Roper to be imported. The case stands deferred.			

156	Case No.: 37/8/81-ALC2/2018	Party Name: MITESH METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00419/AM19/	RLA File :03/95/040/00451/AM19/	Lic.No/Date:0310822988 13.08.2018	
	Decision: The Committee considered the case as per agenda and in consultation with Consultant (TEC-3) decided to ratify the norms by allowing 7% wastage. Grade/Technical specifications of the steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industries
 Udyog Bhawan, New Delhi

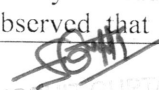
157	Case No.:87/8/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00469/AM19/	RLA File :04/24/040/00107/AM19/	Lic.No/Date:0410164591 13.08.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to Consultant (TEC-3) on 18.12.2018. However, the Committee decided to send a copy of application to DIPP for examination. The case stands deferred.			

158	Case No.:88/8/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00470/AM19/	RLA File :04/24/040/00110/AM19/	Lic.No/Date:0410164593 13.08.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the case to DIPP for examination/comments. The case stands deferred.			

159	Case No.:5/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00387/AM19/	RLA File :07/24/040/00353/AM18/	Lic.No/Date:0710113718 14.08.2018	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to send deficiency letter to firm as per recommendation of the technical representative of MSME as under:- 1. Percentage of lead in import and export. 2. Bifurcation of Quantity of Rink, Rains and Roper to be imported. The case stands deferred.			

160	Case No.:86/8/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00468/AM19/	RLA File :04/24/040/00109/AM19/	Lic.No/Date:0410164594 14.08.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the case to DIPP for examination/comments. The case stands deferred.			

161	Case No.:98/8/81-ALC2/2018	Party Name: MITTAL PIGMENTS PVT.LTD,	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00480/AM19/	RLA File :13/24/040/00088/AM19/	Lic.No/Date:1310049037 16.08.2018	
	Decision: The Committee noted that the hard copy of application was sent to MSME on 17.12.2018. MSME opined that the firm may be requested to explain how Import quantity of lead is less than Export. However, Committee considered the case as per agenda and observed that the party is			


 SHO...
 Dy. Director...
 Directorate...
 Ministry...
 Udyam... New Delhi

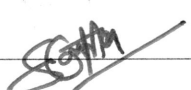
	claiming lesser import quantity and as per recommendation of Consultant (TEC-3) decided to ratify the norms as applied for.
	RA concerned may take suitable consequential action accordingly.

	Case No.: 85/8/81-ALC2/2018	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00467/AM19/	RLA File :04/24/040/00105/AM19/	Lic.No/Date:0410164598 20.08.2018	
162	Decision: The Committee considered the case as per agenda and observed that the hard copy of application was sent to MSME on 17.12.2018. The Committee decided to send deficiency letter to firm as per recommendation of the technical representative of MSME as under:- 1. Percentage of lead in import and export. 2. Bifurcation of Quantity of Rink, Rains and Roper to be imported. The case stands deferred.			

	Case No.: 97/8/81-ALC2/2018	Party Name: MALHOTRA CABLES PVT LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00479/AM19/	RLA File :05/24/040/00329/AM19/	Lic.No/Date:0510407692 06.09.2018	
163	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP on 18.12.2018 for examination. However, Consultant (TEC-1) present in the meeting recommended the case and as per his recommendation decided to ratify the norms with 1% wastage as applied for. RA concerned may take suitable consequential action accordingly.			

	Case No.: 36/8/81-ALC2/2018	Party Name: METAL PORT.	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00418/AM19/	RLA File :03/95/040/00366/AM19/	Lic.No/Date:0310823662 10.09.2018	
164	Decision: The Committee considered the case as per agenda and noted that hard copy of application has not been received, so far. However, the Committee decided to ask the firm to furnish a copy of hard copy of application along with following information for examination of the case: 1. Complete details of the export product with wastage calculation along with the drawing and sheet layout. 2. Details of manufacturing process. 3. Details of relevant thickness with grade of the export product. The case stands deferred.			

	Case No.: 29/8/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00411/AM19/	RLA File :05/23/040/00244/AM19/	Lic.No/Date:0510407771 13.09.2018	
165	Decision: The Committee noted that application was sent to DIPP on 17.12.2018 for examination of the case and decided to wait for comments. The case stands deferred.			


 SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

166	Case No.: 33/8/81-ALC2/2018	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Approved
	HQ File :01/81/050/00415/AM19/	RLA File :03/94/040/00177/AM19/	Lic.No/Date:0310823796 17.09.2018	
	Decision: The Committee noted that application was sent to MoS on 18.12.2018 for examination of the case. The Committee, in consultation with MoS, decided to ratify the norms by allowing 1.5% wastage. Grade/Technical specifications of the steel imported and that exported should conform. RA concerned may take suitable consequential action accordingly.			

167	Case No.: 32/8/81-ALC2/2018	Party Name: KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00414/AM19/	RLA File :56/24/040/00022/AM19/	Lic.No/Date:5610005482 26.09.2018	
	Decision: The Committee noted that application was sent to Consultant (TEC-3) on 19.12.2018 for examination of the case and decided to wait for the comments. The case stands deferred.			

168	Case No.: 89/8/81-ALC2/2018	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00471/AM19/	RLA File :04/24/040/00147/AM19/	Lic.No/Date:0410164756 05.10.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DHI for examination and decided to wait for comments. The case stands deferred.			

169	Case No.: 90/8/81-ALC2/2018	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00472/AM19/	RLA File :04/24/040/00148/AM19/	Lic.No/Date:0410164757 05.10.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Vigyan Bhawan, New Delhi

170	Case No.: 31/8/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00413/AM19/	RLA File :05/23/040/00308/AM19/	Lic.No/Date:0510408163 22.10.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP on 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			

171	Case No.: 30/8/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00412/AM19/	RLA File :05/23/040/00329/AM19/	Lic.No/Date:0510408333 05.11.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application has been sent to DIPP on 18.12.2018 for examination and decided to wait for comments. The case stands deferred.			

172	Case No.: 94/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00476/AM19/	RLA File :34/24/040/00248/AM19/	Lic.No/Date:341004467 6 09.11.2018	Date:
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

173	Case No.: 95/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
	HQ File :01/81/050/00477/AM19/	RLA File :34/24/040/00253/AM19/	Lic.No/Date:341004467 8 09.11.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


 SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

Case No.:96/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2018 19.12.2018	Deferred
HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	
174 Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. The case stands deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

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19.12.2018

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY,
DEPARTMENT OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
(CLA), A- WING, I.P. BHAWAN, I.P. ESTATE, NEW DELHI-110002.

Pt.F.NO.05/23/40/0004//AM15/ZALC-I/CLA/

Dated

1324531
19/12/18

(R.D.)

To

Shri Chandrakanth Reddy,
Asstt. Director General of
Foreign Trade,
Udyog Bhawan,
New Delhi.

Subject: Request for complete set of application for fixation of norms of Advance
authorisation no.0510386026 dt. 8.5.2014 issued to M/s. L.S.Cable India Pvt.Ltd. Haryana
issued under Para 4.7 of HBP(vol.I)

(Reference meeting no.7/81 dt. 29.11.2018)

Sir,

Please refer to your letter No. 01/81/50/170AM.15/66 dt. 11.12.2018 on the
above mentioned subject.

It is stated that the above said advance authorisation has been surrendered by the
firm on 2.11.2015(Copy enclosed). So, no need to forward complete set of the application
for examination the case.

Yours faithfully,

Encl: Surrender letter.

(J.N. Meena)

FOREIGN TRADE DEVELOPMENT OFFICER
For ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

ASo(MS)
To file &
Necessary action

1 (a)
19.12.2018

Page 1 of 1

Report

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
Central Licensing Area, 'A' Wing I.P. Bhavan, I.P. Estate New Delhi Delhi - 110002

SURRENDERED LETTER

TO,
M/s LS CABLE INDIA PRIVATE LIMITED,
PLOT NO.28,29,30 & 31, SECTOR-5,
PHASE.II, GC BAWAL, DISTT.REWARI
HARYANA-123501

**SUBJECT: SURRENDERED LETTER in respect of Advance Authorisation NO.
0510386026 DATED : 08.05.2014**

With reference to your letter dated : , I write to inform you that the UNUTILISED
Authorisation No : 0510386026 Dated : 08.05.2014 surrendered by you, has been cancelled
as requested by you.

Place: New Delhi

(Jagdish Narain Meena)

Date: 19.12.2018

Foreign Trade Development Officer

ADDITIONAL SHEET ATTACHED TO Authorisation No. 0510386026 DATED :
08.05.2014 FOR REDEMPTION (Issued from File Number : 05/23/040/00004/AM15/
Dated : 01.04.2014)

Copy To :

1. Commissioner customs, (INTKD6) Tughlakabad



L M WIND POWER BLADES

For all 27 Ciroco in the meeting

9
19.12.2018

DL for each model

Net content of FRP in EP

Net content of Balsa Wood,PVC foam (weight wise) in EP

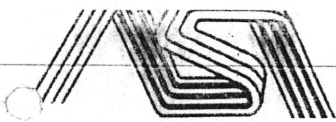
Net Wt. of Pultrusions,plate and metal parts

Net wt. of EP

Value of consumables

5,11 of SDL

Shil
19/12/18



11
19.12.18

Aradhyasteeel Pvt. Ltd.

7E, No.3, 1st Cross, JC Road, Bengaluru - 560027, Karnataka, INDIA

Office: +91-80-4113 6999 Fax: +91-80-4113 6111

CIN: U00361KA1989PTC009761

e-mail: info@aradhyasteeel.com, website: www.aradhyasteeel.com

Ref: ASPL/AL-001-NORMS/18-19

Mr. S.B.S. Reddy
Addl. Director General of Foreign Trade
Office of the Director General of Foreign Trade
Ministry of Commerce & Industry
Department of Commerce
NORMS FIXATION COMMITTEE – NC-2
504, Udyog Bhavan
Maulana Azad Road
NEW DELHI – 110 011

August 27, 2018

Received from the D/o Sh. S.B.S. Reddy
Addl.
// SPEED POST WITH A/D //

7/9/2018

“CONTACT @ DGFT SERVICE” REF. No.: 45246, DTD. 06.08.2018

Dear Sir:

Sub: **PENDING APPLICATION FOR “FIXATION OF ADHOC NORMS” AGAINST “ADVANCE AUTHORISATION No. 0710110347”, GRANTED ON 31ST AUGUST 2016, ON “SELF DECLARATION” UNDER PARA 4.7 OF FTP 2015-20, BY O/o THE ADGFT-BANGALORE.**

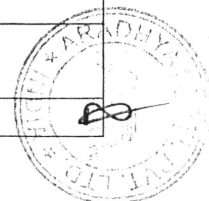
Ref: **RLA FILE No. 07 / 24 / 040 /00184/AM17**

We regret to inform you that our case for fixation of “Adhoc Norms” has been pending since August 2016. The Advance Authorisation was granted on “Self-Declaration” basis under the provision of Para 4.7 of Foreign Trade Policy & Procedure for the period 2015-20, by the office of the Additional Director General of Foreign Trade, Bangalore.

Since there was no action against our several e-mail communications/reminders, we were forced to lodge our grievance in “CONTACT @ DGFT SERVICE FOR COMPLAINTS/ QUERIES/SUGGESTIONS”. For our surprise, instead of taking up the long pending issue of fixing of norms, we were suggested to file fresh request with details to the Norms Committee. A copy of report from “Contract @ DGFT Service” is enclosed herewith for your kind perusal.

However, as suggested, we furnish below the details with wastages claimed for manufacture of resultant products:-

i.	Norms Committee	:	ENGINEERING NC-2
ii.	Name of EXPORT Products	:	(1) WIRE OF OTHER ALLOY STEEL H.S. Code: 72299040, 90, 33, 32, 31, 23, 22, 16, 12 WASTAGE CLAIMED: 5% (2) STEEL WIRE ROPES (Stranded Wire Rope cables, etc) H.S. Code: 73121090, 30, 20, 10 & 73129000 WASTAGE CLAIMED: 9%
iii.	Name of the IMPORT Product	:	WIRE ROD H.S. Code: 72279090
PS: Two Export Products with single duty free Import Product			





2

Aradhy Steel Pvt. Ltd.

7E, No.3, 1st Cross, JC Road, Bengaluru - 560027, Karnataka, INDIA

Office: +91-80-4113 6999 Fax: +91-80-4113 6111

CIN: U00361KA1989PTC009761

e-mail: info@aradhyasteel.com, website: www.aradhyasteel.com

-: 2 :-

Even though we had long back furnished 3 (three) full sets of original documents such as application in ANF-4A, Appendix-4E duly certified by the Chartered Accountant, signed declaration, etc., all dated 21.08.2016, for FIXATION OF NORMS through **Speed Post vide Tracking No. EK315795597IN, dtd. 25th August 2016**, to the Hon'ble **Norms Fixation Committee**, New Delhi, we once again are sending herewith self-attested copies of **one more set of the similar documents** enabling your good office to fix the norms with the wastages claimed.

Further, we take this opportunity to confirm you that against this Advance Authorisation, we have till date completed **63% of export obligation in terms of Quantity**, and more than **150% in terms of value**. Since the Export Obligation Period is getting expired on 31st August 2018, we have already filed an application with the O/o the Additional Director General of Foreign Trade, Bangalore, for EOP extension under the provision of Para 4.42(b) of FTP 2015-20. The copies of ADGFT receipt, EO extension request letter together with copies of Statement of (Shipping Bill-wise) exports as "Annexure-A & B" are also enclosed herewith for your ready reference.

We were also granted another similar **Advance Authorisation bearing No. 0710111816, dtd. 23rd June 2017, (RLA-Bangalore File No. 07/24/040/00098/AM18), on Self-Declaration basis**. Even in this case, full set of documents together with CA certified "APPENDIX-4E" in triplicate was sent to NORMS FIXATION COMMITTEE during June-2017. We therefore, request your good office to fix the NORMS for both 1st & 2nd Authorisations without further delay. For your ready reference, we also enclose herewith self-attested copies of one full set of documents including APPENDIX-43 & TECHNICAL Details, related to 2nd Authorisation.

We are now looking forward to receive your early and favourable reply.

Thanking you,

Yours faithfully

For ARADHYA STEEL PVT. LTD.

N R Kannan

Name: **NETRAVATI B.K.**

Designation: Finance Manager

ENCL: (Total No. of Pages: 139)

ANNEXURE-I	Report of "Contact@DGFT Service" - Ref.No. 45246, dtd. 06.08.2018;
ANNEXURE-II	E-mail communications exchanged between Lisensee & DGFT - New Delhi;
ANNEXURE-III	Full set of self-attested copies of APPENDIX-4E, Technical Details & 1 st Authorisation;
ANNEXURE-IV	Details of completion of 63% of Export Obligation;
ANNEXURE-V	Full set of self-attested copies of APPENDIX-4E, Technical Details & 2 nd Authorisation.

63
19.12.2018

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No 5610005389 dated 01.05.2018, 5610005390 dated 01.05.2018 and 5610005391 dated 01.05.2018, - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the UO Note No 01/81/50/403/404/405/AM-19/DES-II/119/117/121 dated 17.12.2018 whereby the request of M/s **National Steel & Agro Industries Limited; Indore** has been forwarded to Ministry of Steel for ratification of the above-mentioned Advance Authorizations.

In the above connection, DGFT is requested to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AAs.


(S.K. Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2017-TD- Vol-I dated 17.12.2018

Department of Industrial Policy & Promotion
(TS Section)

111
19.12.2018

Subject: M/s Apar Industries Ltd.- AA No. 3410044300 dated 04.07.2018 - Reg.
Ref.: DGFT U.O. No.: 01/81/50/459/AM-19/DS-2/843 Dated 14.12.2018

1. The firm may be requested to furnish following information:
 - i. Stage-wise wastage
 - ii. Detailed drawings of Export Item
 - iii. Purpose and justification for Import Items
 - iv. Aluminium Ingot is proposed to be imported at Sl. No. 1 & Sl. No. 3. Justification for import of same item at two places may be provided.


(Sundeep Chauhan)
Development Officer

Sh. Chandra Kant Reddy, Asstt. DGFT, DES-II, DGFT
File No: 7/52/2018-TS Dated 19.12.2018


21/12

**Department of Industrial Policy & Promotion
(TS Section)**

Subject: M/s Polycab Wires Pvt Ltd- AA No. 0310822098 dated 04.07.2018 – Reg.
Ref.: DGFT U.O. No.: 01/81/50/316/AM-19/DS-2/80 Dated 09.11.2018

The above referred Advance Authorization may be ratified as under:

1. Description, sizes, quantities and net weight of each export item may be specified.
2. Quantity of import item at Sl No 1 may be allowed as 1.01 Kgs./Kg content in the export items at Sl Nos.1 to 12.
3. Quantity of import item at Sl No 2 may be allowed as 1.01 Kgs./Kg content in the export items at Sl Nos.1, 3 and 4.
4. Quantity of import item at Sl No 3 i.e. LDPE Compound, may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1, 2 to 6 and 11.
5. Quantity of import item at Sl No 4 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1 and 2.
6. Quantity of import item at Sl No 5 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos. 3, 5, 7, 9, 10 and 11.
7. Quantity of import item at Sl No 6 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.3, 5, 7, 9, 10 and 11.
8. Quantity of import item at Sl No 7 may be allowed as 1.05 Kgs./Kg content in the export items at Sl No.8.
9. Quantity of import item at Sl No 8 may be allowed as 1.01 Kgs./Kg content in the export items at Sl Nos.1 and 2.
10. Quantity of import item at Sl No 9 may be allowed as 1.02 Kgs./Kg content in the export items at Sl Nos. 9, 10 and 11.
11. Quantity of import item at Sl No 10 may be allowed as 1.02 Kgs./Kg content in the export items at Sl Nos.2, 5 and 6.
12. Quantity of import item at Sl No 11 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1 to 6, and 11.
13. Quantity of import item at Sl No 12 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1 to 6, and 11.
14. Quantity of import item at Sl No 13 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos. 1, 2, 4 and 12.
15. Quantity of import item at Sl No 14 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos. 1, to 6, 11 and 12.
16. Quantity of import item at Sl No 15 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1, 2, 4 and 12.
17. Quantity of import item at Sl No 16 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos. 1, 2, 4 and 12.
18. Quantity of import item at Sl No 17 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1, 2, 4 and 12.
19. Quantity of import item at Sl No 18 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1, 2, 4 and 12.
20. Quantity of import item at Sl No 19 may be allowed as 1.05 Kgs./Kg content in the export items at Sl Nos.1, 2 and 12.
21. Quantity of import item at Sl No 20 may be allowed as per packing policy.


(Sundeep Chauhan)
Development Officer

Sh. Chandra Kant Reddy, Asstt. DGFT, DES-IL DGFT
File No: P-47011/385/2018-TSW Dated 19.12.2018

Department of Industrial Policy & Promotion
(TS Section)

114
19.12.2018

Subject: M/s Apar Industries Ltd.- AA No. 3410044303 dated C5.07.2018 - Reg.
Ref.: DGFT U.O. No.: 01/81/50/443/AM-19/DS-2/845 Dated 14.12.2018

The firm may be requested to furnish following information:

- i. Stage-wise wastage
- ii. Detailed drawings of Export Item
- iii. Purpose and justification for Import Items


(Sundeep Chauhan)
Development Officer

Sh. Chandra Kant Reddy, Asstt. DGFT, DES-II, DGFT
File No: 7/52/2018-TS Dated 19.12.2018


21/12